

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. Dr. Pramod Deo, Chairperson
2. Shri R.Krishnamoorthy, Member
3. Shri S.Jayaraman, Member

**I.A. No. 1/2009 in
Petition No. 96/2007**

In the matter of

Approval of tariff for Ratnagiri Gas and Power Private Limited.

And in the matter of

1. Ratnagiri Gas and Power Private Ltd.
2. Maharashtra State Electricity Distribution Co. Ltd. **..Petitioners**

ORDER

During the hearing of the petition on 4.12.2008, the petitioners were directed to furnish complete information in the prescribed format in terms of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004 within a period of three weeks. Through this interlocutory application, the first petitioner prays for extension of time up to 22.1.2009 for furnishing the complete information as directed.

2. The first petitioner has submitted that it is in the process of finalizing the details and documents to file the complete information as directed by the Commission. Finalization of complete information involves audit of accounts of block-II and block-III of the generating station as on the date of commercial operation and approval of the audited accounts by all stakeholders. The first petitioner has sought time till 22.1.2009.

3. The prayer made by the first petitioner in regard to extension of time is allowed. The petition shall be listed for further directions on 5.2.2009 instead of 15.1.2009 ordered earlier.

4. I.A. No. 1/2009 stands disposed of in terms of the above.

Sd/-
(S.JAYARAMAN)
MEMBER

sd/-
(R.KRISHNAMOORTHY)
MEMBER

sd/-
(DR. PRAMOD DEO)
CHAIRPERSON

New Delhi dated the 12th January 2009